

**GOVERNMENT OF INDIA  
PANCHAYATI RAJ  
LOK SABHA**

UNSTARRED QUESTION NO:784  
ANSWERED ON:01.03.2013  
AUDIT OF PRIS  
Bali Ram Dr.

**Will the Minister of PANCHAYATI RAJ be pleased to state:**

- (a) whether the audit of Panchayati Raj Institutions(PRIs) is compulsory;
- (b) if so, whether the Union Government is aware that the PRIs are not being audited in various States;
- (c) if so, the details thereof and the reaction of the Union Government thereto;
- (d) whether the Union Government has issued any directives to various State/UT Governments regarding yearly audit of the PRIs; and
- (e) if so, the details thereof along with the action taken by the Union Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI V.KISHORE CHANDRA DEO)

(a) to (e) The supervision over maintenance and audit of accounts of Panchayati Raj Institutions(PRIs) is the responsibility of the respective State Governments. Audit of accounts of PRIs is not monitored by the Union Government.

However, the Thirteenth Finance Commission has made it mandatory for the States to get audit of accounts for all tiers of PRIs prepared under the Technical Guidance and Supervision (TG&S) of the Comptroller and Auditor General of India(C&AG) for drawl of Performance Based Grants. Further, the Annual Technical Inspection Report of C&AG alongwith the Annual Report of the Director of Local Fund Audit must also be placed before the State Legislature annually. So far, twenty States have entrusted TG&S over audit of PRIs to C&AG.